

Computerised Electric Bills

1293. SHRI R.N. RAKESH: Will the Minister of ENERGY be pleased to state:

(a) whether the attention of Government has been drawn to the news item captioned "computerised electric bills have errors" appearing in the "Indian Express", dated February 19, 1990;

(b) if so, the details thereof; and

(c) the steps taken or proposed to be taken to minimise errors in the computerised bills?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) to (c). The information is being collected and will be laid on the Table of the House.

Central Subsidy by Industrial Units in Dadra Nagar Haveli

1294. SHRI R.N. RAKESH: Will the Minister of INDUSTRY be pleased to state:

(a) whether the attention of Government has been drawn to the news-item captioned "subsidy delay puts Dadra units in crisis" appearing in the Economic Times of February 12, 1990;

(b) if so, the reasons for delay in disbursement of Central subsidy to the industrial units in the Union Territory of Dadra Nagar Haveli;

(c) the loss suffered by each industrial units due to delay in disbursement of Central subsidy; and

(d) the time by which the subsidy will be provided to these industrial units?

THE MINISTER OF INDUSTRY (SHRI

AJIT SINGH): (a) to (d). The Central Investment Subsidy Scheme was discontinued with effect from 1.10.1988. Government had *vide* their letter dated 21.7.1989 advised the State Government/UT Administrations to disburse subsidy to non-manufacturing activities by 30th September, 1989 and to manufacturing activities by 31st December, 1989 provided the projects were approved by the State Level Committee/District Level Committee on or before 30.9.1988, i.e. within the validity period of the Central Investment Subsidy Scheme.

The Dadra & Nagar Haveli administration had submitted claims amounting to Rs. 7.67 crores involving 77 units. As the subsidy in all the above cases was sanctioned by the State Level Committee after 30.9.1988, the amount was not released to the UT administration.

Accidents of Vayudoot Aircraft

1295. SHRI MULLAPPALLY RAMACHANDRAN: Will the Minister of CIVIL AVIATION be pleased to state:

(a) the details of accidents involving Vayudoot aircraft during 1989;

(b) whether any enquiries have been initiated into these accidents;

(c) the findings of such enquiries; and

(d) the measures adopted to minimise these accidents?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) There was only one accident to Vayudoot aircraft in 1989. The accident occurred when Dornier aircraft VI-EJF operating flight PF-624 from Pune to Hyderabad on 23rd September, 1989 plunged into Ujani dam.

(b) and (c). A Court of Inquiry has been set-up to enquire into the accident. The Court has been requested to submit its report by 30.4.1990.

(d) The safe operations by the Airlines, is monitored by the Government to prevent recurrence of such accidents.

Licences for Liquor Manufacture

1296. SHRI MULLAPPALLY RAMACHANDRAN: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether the power to issue licences has been taken over completely from the States;

(b) the reasons therefor;

(c) whether there is any proposal to share with the State Government's power to issue licences for liquor manufacture; and

(d) if not, the reasons therefor?

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI M.S. GURUPADASWAMY): (a) to (d). The powers to grant licences for manufacture of alcoholic liquor vest exclusively with the Central Government. These are derived by virtue of amendment to the I (D&R) Act, bringing alcohol industry as Item No. 26 of the First Schedule to the said Act and there is no proposal under consideration of the Government at present to share these powers with the State Governments.

[*Translation*]

Scheme for Development of Chemical Industry

1297. SHRI BALESHWAR YADAV: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether Government have prepared any scheme for the development of Chemical Industry;

(b) if so, the details thereof and the time by which it is likely to be implemented; and

(c) if not, the steps proposed to be taken by Government for the development of Chemical Industry?

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI M.S. GURUPADASWAMY): (a) to (c). A perspective plan for Chemical Industry (upto year 2000 A.D.) has been prepared with a view to help the industry in planning its future growth. It will also help the Government in evaluating and planning the industrial development in the chemical sector.

Copies of the plan are available in Parliament Library.

[*English*]

Passenger Trains from Talcher to New Delhi, Calcutta and Puri

1298. SHRI BHAJAMAN BEHERA: Will the Minister of RAILWAYS be pleased to state:

(a) whether the railway line upto Talcher in Orissa is confined to goods/freight traffic;

(b) whether there has been persistent public demand to introduce passenger trains from Talcher to New Delhi, Calcutta and Puri;

(c) whether Government propose to introduce the above trains services; and

(d) if not, the reasons therefor?

THE MINISTER OF RAILWAYS (SHRI